

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 03 /S.O./2018

Date : 09-04-2018

It is observed that where by a common judgment, various accused are convicted for different offences and different sentences are imposed against them and as a result, some appeals by convicted accused are listed before Division Bench and some are listed before Single Bench as per quantum of sentence.

It is, therefore, directed that where an appeal is already pending before the Division Bench, the appeal by a convicted accused who is awarded lesser sentence, should be tagged with the former and listed before the Division Bench.

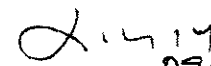
BY ORDER,

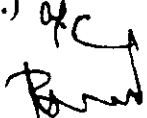

(SATISH KUMAR SHARMA)
REGISTRAR GENERAL

No.: Gen./XV/30/2018/2800-2801

Date : 09-04-2018

Copy forward to Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/ Bench Jaipur with direction to circulate amongst all concerned and ensure the compliance of the above directions.


09.4.2018
REGISTRAR (ADMN.)


09/04/18
A